

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

182(ND)/2017

IN THE MATTER OF:

M/s. Pivot Merchandise & Apparel Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Mukesh Kumar Dukia, Practicing Company Secretary

For the Respondent(s) :

ORDER

The office is directed to give the proper name to this petition as Company Appeal.

Notice to show cause to the Registrar of Companies.

On behalf of Mr. Manish Raj, Company Prosecutor Mr. Balooni, Company prosecutor accepts notice. A copy of the paper book has been handed over to Mr. Balooni. Reply, if any, be filed within four weeks with a copy in advance to the learned practicing Company Secretary of the petitioner company.

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Cant 1.

Mr. Mukesh Kumar Dukia, associate practicing company secretary shall file relevant papers showing his competence to argue before this Tribunal in the next date of hearing.

List for further consideration on 16.10.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

12.09.2017
VINEET